

# State-run buses caused 60% of 5.7k accidents in 3 years

Pearl.DSouza@timesofindia.com

**Bengaluru:** Karnataka recorded 5,777 cases, or an average of 160 cases a month between 2023-2025, of buses being driven rashly and causing accidents, data from the transport department shows. More than 60% of these accidents involved state-run buses.

The recent incident of a private sleeper bus travelling from Shivamogga to Bengaluru catching fire last week triggered a debate in the legislative council on the safety of bus travel.

Data shows there were only two incidents of buses catching fire in the past three years — one on Dec 25 last year in Chitradurga, which resulted in the loss of eight lives, and the other in Shivamogga on Jan 27, in which all passengers survived.

Even as investigations into the cause of the incident are underway, Kishore Kumar Puttur of BJP argued in the Upper House that innocent lives were being lost because sleeper buses were being used to transport cargo, including



## ALL CHECKED:

Transport minister Ramalinga Reddy in the legislative council on Wednesday. He said all luggage transported on KSRTC buses are screened before being loaded

ACCIDENTS FROM SPEEDING	
Govt buses	3,743
Private buses	2,034
<b>Total</b>	<b>5,777</b>

  

DRUNK DRIVING	
Private buses	27
Govt buses	6
<b>Total</b>	<b>33</b>

Figures for 2023-25 | Source: Transport dept

inflammable materials.

Puttur said luggage is openly loaded into buses and even placed on rooftops, and the practice can be routinely seen at places like Anandrao Circle in Bengaluru.

“For greed and to evade transport taxes, inflammable items such as cylinders, paint,

and crackers are ferried in buses meant for passengers,” he said. “Oblivious passengers, who travel home for holidays and weekends, face the risk of losing their lives.”

In reply, transport minister R Ramalinga Reddy said all bus owners and promoters were briefed on the National Human Rights Commission’s 10-point guidelines last month. During the meeting, it was recommended that a public announcement system be installed to brief passengers on safety measures.

“Also, department staff screen luggage that is ferried in KSRTC buses,” he said.

# Will respond firmly if 'Jungle Raj' continues, warns Jagan

**The Hindu Bureau**  
GUNTUR

Alleging a breakdown of law and order in Andhra Pradesh, YSR Congress Party (YSRCP) president Y.S. Jagan Mohan Reddy on Wednesday blamed the Chandrababu Naidu-led government for it, warning that his party would respond firmly if the 'Jungle Raj' continued in the State.

Addressing the media after meeting the family of YSRCP leader Ambati Rambabu, who was arrested for his alleged derogatory remarks against Chief Minister N. Chandrababu Naidu, Mr. Jagan Mohan Reddy alleged that the government was trying to divert public attention after 'laboratory reports contradicted its claims in the Tirupati laddu adulteration case'.

He said that the Central laboratory reports had given a clean chit, prompting the coalition government to announce yet another committee to probe the issue.

He pointed out that the Supreme Court-monitored CBI Special Investigation Team (SIT) chargesheet did not mention the use of ani-



YSRCP president Y.S. Jagan Mohan Reddy going in a rally from his residence at Tadepalli to former Minister Ambati Rambabu's house in Guntur on Wednesday. T. VIJAYA KUMAR

mal fat in the Tirupati laddu, nor did it name former TTD chairpersons or YSRCP leaders following the closure of the investigation. "Reports from NDDB and NDRI laboratories have exposed the false claims of the government. Instead of accepting the facts, the government is spreading misinformation," Mr. Jagan Mohan Reddy said.

The YSRCP president also alleged that provocative posters targeting his party leaders were put up across the State, with the tacit approval of the police.

He claimed that when leaders such as former Mi-

nisters Ambati Rambabu, Jogi Ramesh, Vidyalatha Rajini, and Kakanji Govardhan Reddy and former MLA Bolla Brahmanandam questioned the government's actions, cases were filed against them and their residences were attacked. Citing the attacks on the houses of Mr. Rambabu and Mr. Ramesh, the YSRCP president alleged misuse of power and false implication of the opposition leaders in various cases. Referring to the spurious liquor case, he said that Mr. Jogi Ramesh had no connection to it.

Mr. Jagan Mohan Reddy said TTD former Chairman

## YSRCP knocks on NHRC's doors

**The Hindu Bureau**  
VIJAYAWADA

A delegation of the YSR Congress Party (YSRCP) on Wednesday approached the National Human Rights Commission (NHRC) in New Delhi, alleging breakdown of law and order and human rights violations in Andhra Pradesh.

The delegation met NHRC Chairperson Justice V. Ramasubramanian and submitted a complaint on the alleged attacks on the residences of former Ministers Ambati Rambabu and Jogi Ramesh, and the alleged killing of a Dalit activist, Salman. The leaders

presented video clips and photographs, claiming attempts to physically target opposition leaders. The YSRCP said the NHRC Chairperson indicated that a report would be sought from the Director-General of Police, with the possibility of a fact-finding team being sent to the State.

Members of the delegation included MPs Y.V. Subba Reddy, P. Mithun Reddy, M. Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy and Tanuja Rani, along with several MLAs, MLCs, and former Ministers, a press release said.

Y.V. Subba Reddy's petition in the Supreme Court and the subsequent CBI chargesheet vindicated the government's stand. He alleged that the police had failed to act during the attacks, despite the presence of the senior officials near-

by. "We will not remain silent. All those responsible will be held accountable," he said. Before reading the house of Mr. Rambabu, Mr. Jagan Mohan Reddy participated in a day-long rally from his residence at Tadepalli to Guntur.

Ambati's daughter blames TDP MLA

**Sambasiva Rao M.**  
GUNTUR

Ambati Mounika, daughter of YSRCP leader Ambati Rambabu, has alleged that Guntur West TDP MLA Galla Madhavi orchestrated an attack on their house and was responsible for their office being set on fire.

Ms. Mounika told *The Hindu* that at the time of the attack, only women and children were present in the house. She alleged that a mob armed with iron rods and stones attacked the house, creating panic among the family members. "We were terrified. We locked ourselves in the bedrooms," she said.

She alleged that the mob attacked their office located opposite the house and later set it on fire in the evening.

However, M. Galla Madhavi denied the allegations.

# Will respond firmly if 'Jungle Raj' continues, warns Jagan

**The Hindu Bureau**  
GUNTUR

Alleging a breakdown of law and order in Andhra Pradesh, YSR Congress Party (YSRCP) president Y.S. Jagan Mohan Reddy on Wednesday blamed the Chandrababu Naidu-led government for it, warning that his party would respond firmly if the 'Jungle Raj' continued in the State.

Addressing the media after meeting the family of YSRCP leader Ambati Rambabu, who was arrested for his alleged derogatory remarks against Chief Minister N. Chandrababu Naidu, Mr. Jagan Mohan Reddy alleged that the government was trying to divert public attention after 'laboratory reports contradicted its claims in the Tirupati laddu adulteration case'.

He said that the Central laboratory reports had given a clean chit, prompting the coalition government to announce yet another committee to probe the issue.

He pointed out that the Supreme Court-monitored CBI Special Investigation Team (SIT) chargesheet did not mention the use of ani-



YSRCP president Y.S. Jagan Mohan Reddy going in a rally from his residence at Tadepalli to former Minister Ambati Rambabu's house in Guntur on Wednesday. T. VIJAYA KUMAR

mal fat in the Tirupati laddu, nor did it name former TTD chairpersons or YSRCP leaders following the closure of the investigation. "Reports from NDDB and NDRI laboratories have exposed the false claims of the government. Instead of accepting the facts, the government is spreading misinformation," Mr. Jagan Mohan Reddy said.

The YSRCP president also alleged that provocative posters targeting his party leaders were put up across the State, with the tacit approval of the police.

He claimed that when leaders such as former Mi-

nisters Ambati Rambabu, Jogi Ramesh, Vidadalra Rajini, and Kakani Govardhan Reddy and former MLA Bolla Brahmanandam questioned the government's actions, cases were filed against them and their residences were attacked. Citing the attacks on the houses of Mr. Rambabu and Mr. Ramesh, the YSRCP president alleged misuse of power and false implication of the opposition leaders in various cases. Referring to the spurious liquor case, he said that Mr. Jogi Ramesh had no connection to it.

Mr. Jagan Mohan Reddy said TTD former Chairman

## YSRCP knocks on NHRC's doors

**The Hindu Bureau**  
VIJAYAWADA

A delegation of the YSR Congress Party (YSRCP) on Wednesday approached the National Human Rights Commission (NHRC) in New Delhi, alleging breakdown of law and order and human rights violations in Andhra Pradesh.

The delegation met NHRC Chairperson Justice V. Ramasubramanian and submitted a complaint on the alleged attacks on the residences of former Ministers Ambati Rambabu and Jogi Ramesh, and the alleged killing of a Dalit activist, Salman. The leaders

presented video clips and photographs, claiming attempts to physically target opposition leaders. The YSRCP said the NHRC Chairperson indicated that a report would be sought from the Director-General of Police, with the possibility of a fact-finding team being sent to the State.

Members of the delegation included MPs Y.V. Subba Reddy, P. Mithun Reddy, M. Gurumoorthy, Golla Baba Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy and Taruja Rani, along with several MLAs, MLCs, and former Ministers, a press release said.

Y.V. Subba Reddy's petition in the Supreme Court and the subsequent CBI chargesheet vindicated the government's stand. He alleged that the police had failed to act during the attacks, despite the presence of the senior officials near

by. "We will not remain silent. All those responsible will be held accountable," he said. Before reading the house of Mr. Rambabu, Mr. Jagan Mohan Reddy participated in a day-long rally from his residence at Tadepalli to Guntur.

**Ambati's daughter blames TDP MLA**

**Sambasiva Rao M.**  
GUNTUR

Ambati Mounika, daughter of YSRCP leader Ambati Rambabu, has alleged that Guntur West TDP MLA Galla Madhavi orchestrated an attack on their house and was responsible for their office being set on fire.

Ms. Mounika told *The Hindu* that at the time of the attack, only women and children were present in the house. She alleged that a mob armed with iron rods and stones attacked the house, creating panic among the family members. "We were terrified. We locked ourselves in the bedrooms," she said.

She alleged that the mob attacked their office located opposite the house and later set it on fire in the evening.

However, M. Galla Madhavi denied the allegations.

# हिरासत में प्रताड़ना का मामला, मानवाधिकार आयोग सख्त

## चर्चा में

### प्रतिनिधि, चक्रधर्मपुर

देवधर जिले के पालोजोरी थाना क्षेत्र में पुलिस हिरासत के दौरान 36 वर्षीय मोहम्मद मेराज अंसारी की तबीयत बिगड़ने और बाद में मौत के मामले को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नवी दिल्ली ने गंभीरता से लिया है। आयोग ने इसे संभावित कस्टोडियल डेथ से जुड़ा मानवाधिकार उल्लंघन मानते हुए जिला प्रशासन और पुलिस से विस्तृत रिपोर्ट तलब की है। यह कार्रवाई चक्रधर्मपुर निवासी मानवाधिकार कार्यकर्ता वैरम खान की ओर से दर्ज करायी गयी शिकायत के आधार पर की गयी है।

### पालोजोरी के नो मेराज की इलाज के दौरान हुई थी गौत

- मानवाधिकार कार्यकर्ता वैरम खान की ओर से दर्ज करायी गयी शिकायत के आधार पर आयोग ने लिया संज्ञान
- हिरासत में मेराज की तबीयत बिगड़ने के बाद अस्पताल में कराया था भर्ती
- इलाज के दौरान उसकी हो गयी थी मौत, पोस्टमार्टम में अंदरूनी चोटों का किया गया उल्लेख
- जिला प्रशासन व पुलिस से आठ सप्ताह में आयोग ने रिपोर्ट की तलब

मीडिया रिपोर्ट्स के अनुसार, हिरासत में लिए जाने के बाद मोहम्मद मेराज अंसारी की तबीयत बिगड़ गयी थी, जिसके बाद उसे अस्पताल में भर्ती कराया गया, जहाँ इलाज के दौरान उसकी मौत हो गयी। पोस्टमार्टम रिपोर्ट में शरीर पर कई अंदरूनी चोटों का उल्लेख किया गया है, जिससे पुलिस प्रताड़ना के आरोप और गंभीर हो गये। राष्ट्रीय मानवाधिकार

आयोग ने देवधर के जिला दंडाधिकारी और पुलिस अधीक्षक को निर्देश दिया है कि गिरफ्तारी से लेकर मृत्यु तक की पूरी जानकारी आयोग को उपलब्ध करायी जाये। इसमें एकआइआर की प्रति, गिरफ्तारी मेमो, मेडिकल जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट (वीडियोग्राफी सहित), मजिस्ट्रियल जांच रिपोर्ट और इस मामले में दोषी पाये गये

अधिकारियों के विरुद्ध की गयी कार्रवाई का विस्तृत विवरण शामिल होगा। आयोग ने यह रिपोर्ट आठ सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया है। मानवाधिकार कार्यकर्ता वैरम खान ने कहा कि पुलिस हिरासत में किसी व्यक्ति की मौत लोकतंत्र और कानून के शासन पर गंभीर सवाल खड़े करती है। उन्होंने आयोग के हस्तक्षेप को महत्वपूर्ण बताते हुए निष्क्रिय जांच और दोषियों के खिलाफ सख्त कार्रवाई की मांग की। साथ ही उन्होंने मृतक के परिजनों को न्याय, उचित मुआवजा और सुरक्षा प्रदान किए। जाने की भी अपील की। फिलहाल यह मामला पूरे राज्य में चर्चा का विषय बना हुआ है। अब सभी को निर्माण देवधर जिला प्रशासन और पुलिस द्वारा राष्ट्रीय मानवाधिकार आयोग को समीप जाने वाली रिपोर्ट पर टिकी हैं।



**Source: <https://www.ap7am.com/en/119714/nhrc-seeks-reports-from-states-centre-over-alleged-exploitation-racket-operating-under-guise-of-gyms>**

NHRC seeks reports from States, Centre over alleged exploitation racket operating under guise of gyms

04-02-2026 Wed 19:05 | National | IANS

New Delhi, Feb 4 : The National Human Rights Commission (NHRC) has issued notices to the Chief Secretaries of all states and UTs (union territories), the Union Ministry of Youth Affairs and Sports, and the Sports Authority of India (SAI) over allegations that gyms and fitness centres are being misused to exploit young women, including for forced religious conversion.

A Bench presided by NHRC Member Priyank Kanoongo took cognisance of a complaint alleging that an organised racket was operating in Uttar Pradesh's Mirzapur under the cover of a gym and fitness centre, targeting young women for exploitation and forced conversion.

According to the complaint, media reports suggested that more than 50 women were allegedly targeted and that a police personnel was directly involved in the racket. The alleged involvement of a police official, the complainant stated, raises serious concerns about abuse of authority, failure of law enforcement, erosion of public trust, and grave violations of human rights, women's safety, and religious freedom.

The complainant further alleged that the incident suggested the existence of an organised criminal network operating under the guise of fitness establishments.

Seeking intervention from the NHRC, the complainant requested an independent and impartial investigation, protection and rehabilitation of the victims, strict action against the police personnel involved, and the formulation of nationwide regulatory guidelines for gyms and fitness centres to prevent such exploitation.

Observing that the allegations, if true, *prima facie* indicate violations of the human rights of the victims, the apex human rights body took cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The NHRC has directed all Chief Secretaries of states and UTs to submit reports detailing existing guidelines, policies, registration norms, and standards governing the establishment and functioning of gyms and fitness centres in their respective jurisdictions.

Notices have also been issued to the Secretary, Ministry of Youth Affairs and Sports, seeking details of any existing national policies or regulatory norms for gyms and fitness centres, and to the Director General of the Sports Authority of India to furnish information on specifications, licensing requirements, and guidelines for opening such facilities.

Separately, the NHRC has directed the Mirzapur District Magistrate and Superintendent of Police to inquire into the allegations made in the complaint. All concerned authorities have been asked to submit their responses within two weeks for the NHRC's perusal.

Note: The content of this article is sourced from a news agency and has not been edited by the ap7am team.



## **Source: <https://www.ap7am.com/en/119712/ysrcp-approaches-nhrc-seeks-probe-into-attacks-on-leaders-in-andhra-pradesh>**

YSRCP approaches NHRC, seeks probe into attacks on leaders in Andhra Pradesh

04-02-2026 Wed 19:03 | Local | IANS

Amaravati, Feb 4 : The YSR Congress Party (YSRCP) has approached the National Human Rights Commission (NHRC) of India, seeking a probe into attacks on the houses of its leaders and the killing of a Dalit activist.

A delegation of YSRCP leaders called on the NHRC in New Delhi on Wednesday and alleged that there was a serious breakdown of law and order and widespread human rights violations in Andhra Pradesh.

The leaders met NHRC Chairperson Justice V. Ramasubramanian and submitted a formal complaint detailing attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, as well as the killing of a Dalit activist.

The leaders presented videos and photographs of 'coordinated attacks' by TDP cadres and claimed that attempts were made to physically eliminate Opposition leaders. They urged the NHRC to take cognisance of "anarchic governance" in the state under Chief Minister Chandrababu Naidu.

YSRCP representatives said the NHRC Chairperson responded positively and indicated that a report would be sought from the DGP, with the possibility of a fact-finding team visiting the state.

Members of the delegation included MPs Y.V Subba Reddy, Mithun Reddy, Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy, and Tanuja Rani, along with SC Cell president Sudhakar Babu and former ministers Merugu Nagarjuna and Adimulapu Suresh.

Speaking after the meeting, Jupudi Prabhakar Rao said they requested a thorough enquiry into the attacks and expressed hope that an NHRC probe team would visit Andhra Pradesh soon.

Merugu Nagarjuna stated that attacks on Dalits have increased and that even petrol bomb attacks were attempted on former ministers. Adimulapu Suresh claimed the constitutional machinery had weakened in the state and that police were acting as silent spectators during attacks on YSRCP supporters.

MLC Israel and MLA Chandrasekhar demanded President's Rule, reiterating a collapse of citizen safety and "goonda raj." Dalit activist Salman's brother also submitted a representation, appealing for peace and protection in their village.



**Source: <https://www.deccanchronicle.com/southern-states/andhra-pradesh/ysrcp-alleges-law-and-order-collapse-in-ap-lodges-complaint-with-nhrc-1934902>**

YSRCP Alleges Law and Order Collapse in AP; Lodges Complaint with NHRC

DC Correspondent 4 February 2026 4:02 PM

The YSRCP sought urgent intervention of NHRC to restore law and order and ensure accountability

Hyderabad: The YSR Congress approached the NHRC alleging anarchic governance and human rights violations in Andhra Pradesh, citing attacks on former ministers and the killing of Dalit activist Salman.

A memorandum in this regard was also submitted to the NHRC. Responding to the memorandum, NHRC Chairperson Justice V. Ramasubramanian indicated a report would be sought from the DGP and a possible fact-finding visit. The YSRCP sought urgent intervention to restore law and order and ensure accountability.

( Source : Deccan Chronicle )



**Source: <https://economictimes.indiatimes.com/news/politics-and-nation/tirupati-laddoo-controversy-sparks-political-storm-in-andhra-ysrcp-moves-nhrc-over-attacks-on-leaders/articleshow/127921409.cms?from=mdr>**

Tirupati laddoo controversy sparks political storm in Andhra, YSRCP moves NHRC over attacks on leaders

Bureau Last Updated: Feb 05, 2026, 06:37:00 AM IST

**Synopsis** Tensions rise in Andhra Pradesh politics. The YSRCP has approached the National Human Rights Commission alleging law and order breakdown and human rights violations. This follows allegations of ghee adulteration in Tirupati laddoo and attacks on former ministers. A special committee will now examine the ghee issue. The government aims to restore the sanctity of Tirumala.

The politics of Andhra Pradesh has heated up as ruling Telugu Desam Party (TDP) and Opposition YSRCP have locked horns over adulteration of ghee used in Tirupati laddoo and incidents of violence targeting YSRCP's former ministers.

YSRCP approached National Human Rights Commission on Wednesday alleging "breakdown of law and order" and "widespread human rights violations in Andhra Pradesh". The leaders met NHRC chairperson Justice Subramanian and submitted a formal complaint detailing attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, as well as the killing of Dalit activist Salaman. The delegation presented videos and photographs and alleged that ruling party's cadres had tried to physically harm the former ministers. They urged the NHRC Commission to take cognisance of "anarchic governance" in Andhra Pradesh.

The southern state has been on the boil since the Supreme Court-appointed SIT submitted its final report in the adulteration of ghee used in Tirupati ghee. In 2024, Andhra Pradesh chief minister N Chandrababu Naidu had alleged that ghee used in the laddoos had been adulterated with animal fat during 2019-24, when YSRCP government was in power. Naidu had used a test result from accredited NDDB-CALF laboratory to back this. This led to the Supreme Court appointing an SIT. However, the final report has stated that the test results cannot conclusively state that ghee was adulterated with animal fat.

TDP-led Andhra Pradesh government has decided to form a special committee on ghee adulteration. The issue was discussed extensively in state Cabinet meeting on Tuesday. The government will constitute a special short tenure committee to examine systemic failures, remaining administrative gaps and recommend further safeguards to prevent any adulteration. "All those named in the SIT report are being treated as participants in the offence. This government is committed to ensuring that the full sanctity of Tirumala is restored and protected," said information and public relations minister Kolu Partha Sarathy.



**Source: <https://www.thehansindia.com/amp/tech/hyderabad-it-professional-complains-against-mnc-over-excessive-work-hours-1045367>**

Hyderabad IT Professional Complains Against MNC Over Excessive Work Hours

Sanjana Mukhiya | Update: 2026-02-04 11:33 IST

The complaint filed by the former employee assumes significance in the wake of a raging national discourse on how many hours an employee should ideally put into work each week sparked off by Infosys co-founder N R Narayana Murthy's suggestion that the Indian youth should aspire to work 72 hours a week as the new normal. "How is it physically or mentally even possible to 16 hour workday mnc that many hours. Also, if companies bill their customers on an hourly basis, why can't they pay employees for overtime?" asked Sridhar Merugu who has also written to the National Human Rights Commission on the issue.

"I was never paid any overtime allowance. Matter actually came up only when the torture became unbearable," Merugu told TOI while alleging that he was shown the door last September for raising objections over working under "illegal conditions".

"I wasn't given any opportunity to explain my case. Instead I was sacked within a week of bringing it up," alleged the 45-year-old Merugu.

40-hour week an 'illusion' in IT sector

When contacted other IT employees in Hyderabad said working beyond the prescribed 40-hour week had become an unofficial rule of the sector to the point where people do not think of applying for OT even though they are legally entitled to it.



**Source: <https://www.thehindu.com/news/national/andhra-pradesh/ysrcp-complains-to-nhrc-on-breakdown-of-law-and-order-in-andhra-pradesh/article70591525.ece>**

YSRCP complains to NHRC on 'breakdown of law and order' in Andhra Pradesh

Published - February 04, 2026 06:39 pm IST - VIJAYAWADA

G.V.R. Subba Rao

A delegation of the YSR Congress Party (YSRCP) on Wednesday approached the National Human Rights Commission (NHRC) in New Delhi, alleging breakdown of law and order and human rights violations in Andhra Pradesh.

The delegation met NHRC Chairperson Justice V. Ramasubramanian and submitted a complaint on the alleged attacks on the residences of former Ministers Ambati Rambabu and Jogi Ramesh, and the alleged killing of a Dalit activist, Salman.

The leaders presented video clips and photographs, claiming attempts to physically target opposition leaders. The YSRCP said the NHRC Chairperson indicated that a report would be sought from the Director- General of Police, with the possibility of a fact-finding team being sent to the State.

Members of the delegation included MPs Y.V. Subba Reddy, P. Mithun Reddy, M. Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy and Tanuja Rani, along with several MLAs, MLCs, former Ministers and party functionaries.

Speaking after the meeting, the YSRCP leaders alleged rising attacks on Dalits and police inaction. They demanded urgent intervention to restore law and order, and ensure accountability for alleged human rights violations, a press release said.



## **Source: <https://hyderabadmail.com/hyderabad-it-professional-complaint-16-hour-workdays/>**

Hyderabad IT professional complains of 16 hour workdays, seeks overtime pay

Harsha Vardhini February 4, 2026

HYDERABAD: An information technology professional has approached the Telangana labour department alleging that a US based multinational company forced him to work extended hours for several years without paying overtime, amid a wider debate on ideal working hours in India.

According to a report published in The Times of India, the complainant, Sridhar Merugu, said he was made to work intermittently for more than 16 hours a day during his 14-year tenure with the firm. He has sought compensation for the additional hours, arguing that it was unreasonable to expect employees to put in such long shifts without adequate pay.

Merugu said he also approached the National Human Rights Commission, alleging that the company ignored labour laws and refused to release overtime wages. He claimed the situation worsened when he fell ill but was still asked to continue working.

He further alleged that the company denied late-night and early-morning shift allowances and continued to push him to work long hours due to staff shortages. Merugu said he raised the issue after being forced to work continuously for over 16 hours a day for three to four months.

When his grievances were not addressed, he was allegedly terminated in September 2025. Merugu believes the termination was linked to his refusal to continue under what he described as unlawful working conditions.

The 45 year-old professional has urged the labour department to direct the company to clear his pending overtime dues along with statutory interest and penalties.

**Growing concern in Hyderabad's IT sector**

The report also cited other IT professionals in Hyderabad claiming they routinely work beyond the standard 40 hour work week. Many employees reportedly avoid claiming overtime despite it being their legal right.

Santosh Kumar, an IT professional with nearly three decades of experience, said unpaid weekend and holiday work had become common, particularly after the pandemic. He added that employees often face indirect pressure and fear of termination if they fail to comply with extended work hours.



**Source: <https://www.lokmattimes.com/national/ysrcp-approaches-nhrc-seeks-probe-into-attacks-on-leaders-in-andhra-pradesh/amp/>**

YSRCP approaches NHRC, seeks probe into attacks on leaders in Andhra Pradesh

By IANS | Updated: February 4, 2026 18:00 IST

Amaravati, Feb 4 The YSR Congress Party (YSRCP) has approached the National Human Rights Commission (NHRC) of India, ...

Amaravati, Feb 4 The YSR Congress Party (YSRCP) has approached the National Human Rights Commission (NHRC) of India, seeking a probe into attacks on the houses of its leaders and the killing of a Dalit activist.

A delegation of YSRCP leaders called on the NHRC in New Delhi on Wednesday and alleged that there was a serious breakdown of law and order and widespread human rights violations in Andhra Pradesh.

The leaders met NHRC Chairperson Justice V. Ramasubramanian and submitted a formal complaint detailing attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, as well as the killing of a Dalit activist.

The leaders presented videos and photographs of 'coordinated attacks' by TDP cadres and claimed that attempts were made to physically eliminate Opposition leaders. They urged the NHRC to take cognisance of "anarchic governance" in the state under Chief Minister Chandrababu Naidu.

YSRCP representatives said the NHRC Chairperson responded positively and indicated that a report would be sought from the DGP, with the possibility of a fact-finding team visiting the state.

Members of the delegation included MPs Y.V Subba Reddy, Mithun Reddy, Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy, and Tanuja Rani, along with SC Cell president Sudhakar Babu and former ministers Merugu Nagarjuna and Adimulapu Suresh.

Speaking after the meeting, Jupudi Prabhakar Rao said they requested a thorough enquiry into the attacks and expressed hope that an NHRC probe team would visit Andhra Pradesh soon.

Merugu Nagarjuna stated that attacks on Dalits have increased and that even petrol bomb attacks were attempted on former ministers. Adimulapu Suresh claimed the constitutional machinery had weakened in the state and that police were acting as silent spectators during attacks on YSRCP supporters.

MLC Israel and MLA Chandrasekhar demanded President's Rule, reiterating a collapse of citizen safety and "goonda raj." Dalit activist Salman's brother also submitted a representation, appealing for peace and protection in their village.

**Disclaimer:** This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



**Source: <https://maktoobmedia.com/india/lakshadweep-students-group-urge-intervention-over-deepening-unemployment-crisis/>**

Lakshadweep students group urge intervention over “deepening” unemployment crisis

Maktoob Staff | February 4, 2026

Modified : February 4, 2026

The Lakshadweep Students Association has urged the National Commission for Scheduled Tribes, among other central government agencies, to intervene over what it called a deepening unemployment crisis in the Union Territory, citing more than 2,500 permanent government posts lying vacant for over a year.

In a representation dated January 26 and submitted from Kavaratti, the association said sanctioned posts across 34 departments of the Lakshadweep Administration have not been filled despite the availability of qualified local candidates. It said no interviews, written examinations or recruitment processes have been initiated, leaving educated youth in prolonged uncertainty.

A copy of the letter has been sent to the National Human Rights Commission.

In a presser in Malayalam, the group said they have launched a campaign over unemployment in the islands since October 2025, gathering data to measure the extend of the crisis.

The students' body also expressed concern over reports that some long-vacant posts are being considered for abolition, warning that such moves have intensified anxiety among job seekers and their families.

Citing official data from the Periodic Labour Force Survey (PLFS) 2023–24, the association said Lakshadweep has the highest unemployment rate among all states and Union Territories. Youth unemployment (ages 15–29) in the islands stands at 36.2%, the highest in the country, it said, ahead of Andaman and Nicobar Islands, Kerala and Nagaland.

“Though the right to employment is not an explicitly fundamental right, the Hon’ble Supreme Court has consistently held that the right to

livelihood forms an integral part of the Right to Life under Article 21 of the Constitution of India. Depriving qualified youth of the opportunity

to work by freezing recruitment for sanctioned posts is a constructive denial of this right,” the letter to NCST reads.

The representation argued that prolonged recruitment delays have serious social and economic consequences, including distress migration, mental health strain and weakened public services. It said freezing recruitment to sanctioned posts amounts to a denial of the constitutional right to livelihood under Article 21, as interpreted by the Supreme Court, and violates equality of opportunity in public employment under Article 16.

The association called on the commission to ensure urgent, constitutionally compliant action to fill long-pending vacancies and protect the future of educated youth in Lakshadweep.



**Source: <https://maktoobmedia.com/features/harsh-mander-calls-assam-cms-100-cases-threat-an-attempt-to-silence-human-rights-defenders/>**

Harsh Mander calls Assam CM's '100 cases' threat an attempt to silence human rights defenders

Ghazala Ahmad | February 4, 2026 | Modified : February 4, 2026

Rights activist Harsh Mander has described Assam Chief Minister Himanta Biswa Sarma's threat to file "at least 100 cases" against him as an attempt to intimidate human rights defenders and silence dissent, following Mander's police complaint accusing the Chief Minister of hate speech against Bengali-origin Muslims in Assam. Mander said that no amount of threats or intimidation would deter him from his resolve to fight for people's rights.

Speaking to Maktoob, he said the Chief Minister's reaction only underscored the seriousness of the complaint. "When a sitting Chief Minister responds to a legal complaint by threatening mass litigation, it reflects an attempt to browbeat and intimidate, not a reasoned legal defence," he said.

Earlier this week, the rights activist approached Delhi's Hauz Khas police station seeking the registration of an FIR under provisions of the Bharatiya Nyaya Sanhita for promoting enmity, making assertions prejudicial to national integration, issuing statements conducive to public mischief, and committing acts intended to outrage religious feelings against Assam Chief Minister Himanta Biswa Sarma.

The Delhi Police have said they are examining the complaint and have yet to register an FIR.

The complaint refers to a series of public statements made by Sarma in which he urged people to "trouble Miyas"—a derogatory term used for Bengali-origin Muslims in Assam—and claimed that four to five lakh "Miya" voters would be removed from electoral rolls during the ongoing Special Intensive Revision process. "This is not casual or abstract rhetoric. It identifies a specific religious and linguistic community, dehumanises them, and explicitly calls for their suffering and political exclusion," he said. "When the language of hatred is coupled with the power of the state, goes unchecked, and is provided administrative impunity, it becomes perilous."

He warned that remarks made by constitutional authorities have direct consequences on the ground.

"Words from a Chief Minister do not remain words. They legitimise harassment, embolden violence, and create fear within already marginalised communities," Mander said, adding that such statements risk normalising collective punishment of Muslims in Assam.

"You can see it on the ground—people have started amplifying his words. Multiple videos have surfaced where people are refusing to pay rickshaw pullers the appropriate amount they deserve," he said.

Referring to Sarma's remarks, Harsh Mander asked, "Sarma has said it is his job to 'make them suffer'. Is this actually the job of a Chief Minister?"

On Sarma's claim that large numbers of "Miya" voters would be removed from electoral rolls, Mander said the threat amounted to an attack on the constitutional right to vote.

"The suggestion that an entire community's voting rights should be curtailed because of their identity strikes at the heart of democracy," he said. "Electoral verification cannot be converted into a communal exercise."

"What is even more shocking," he added, "is that it goes unchecked—neither any authority nor the Election Commission bats an eye at these open threats. That is deeply concerning."

Calling it a grave constitutional violation, the former civil servant said, "This is a serious threat to voting rights. Assam's sitting Chief Minister is proudly boasting about displacing people unconditionally and has been openly pushing people across the border. They are Indian citizens. And even if they are Bangladeshi, you are not supposed to push them out at the border. The governments of both nations must be in conversation, and a legal

handover should take place. Otherwise, Biswa is committing extrajudicial civic murder."

Mander also expressed concern that the Special Intensive Revision process could be weaponised. "There is a real danger that administrative procedures will be selectively used to disenfranchise Bengali Muslims under the guise of legality," he said, pointing to Assam's recent history of exclusionary exercises.

Responding to Sarma's allegation that he had "destroyed" the National Register of Citizens (NRC) process, Mander rejected the claim outright. "I had no role in implementing or conducting the NRC. My engagement was limited to raising concerns about due process, humanitarian safeguards, and the rights of vulnerable people," he said.

Criticism of the NRC, he said, stemmed from its devastating impact on ordinary residents. "Nineteen lakh people were excluded—many of them poor, illiterate, and long-settled residents. Pointing out injustice cannot be equated with sabotaging the process."

"I was very intensely involved in the process to help those who were heavily weighted against—the poor, those intimidated by the state," he added.

Mander said he was appointed by the National Human Rights Commission (NHRC) to facilitate people during the exercise, provide legal assistance, and work inside the detention centre, which he described as a "jail within a jail."

"I was the only non-official allowed inside the detention centre by the NHRC. What I witnessed there was more than shocking—it was barbaric. Even in jail, you have some rights. You cannot separate families from each other," Mander said.

"After my visit, I submitted a very strong report to the NHRC. They did not respond. That's when I resigned and decided to work independently under Karwan-e-Mohabbat, because it was crucial to bring out what was happening there," he added.

Asked what he expects from the Delhi Police, Mander said the matter must be treated as one involving constitutional accountability. "I expect the law to take its course—that an FIR be registered and the complaint investigated impartially, without fear or favour," he said.

Asked about his course of action if the police fail to respond, Mander said, "Given the intensity and public nature of what the Assam Chief Minister has been saying, this is a matter for suo motu cognisance by the courts themselves. Unfortunately, people like me have to flag it for the state to notice. I will follow due procedure—approaching senior police officials, then the lower courts, followed by higher courts and ultimately the Supreme Court."

Mander also had a message for Muslim communities in Assam who may feel increasingly vulnerable amid the rhetoric. "You are not alone. The Constitution still stands with you," he said. "History shows that regimes of hate do not last forever, but the courage of those who resist injustice does."

Assam Chief Minister Himanta Biswa Sarma has repeatedly accused activists and civil society groups of undermining the NRC process and has defended his remarks as political statements. The updated NRC, published in 2019 after a massive document verification exercise, excluded around 19 lakh residents but has not been formally notified to date.

"If any Chief Minister or the state calls it a crime, so be it. Call me a criminal. My conscience compels me to act—and not sit back while basic human and constitutional rights are stripped away based on ethnic identity," he added.



**Source: <https://www.newindianexpress.com/states/andhra-pradesh/2026/Feb/04/jana-sena-mla-faces-party-probe-over-sexual-harassment-allegations>**

Jana Sena MLA faces party probe over sexual harassment allegations

The controversy erupted after the woman released a video alleging harassment, sparking widespread discussion across the State.

Express News Service | Updated on: 04 Feb 2026, 8:43 am

1 min read

KADAPA: Jana Sena Party MLA from Railway Koduru (SC Reserved) constituency, Arava Sridhar, on Tuesday appeared before a three-member internal committee set up by the party's State leadership to probe sexual harassment allegations against him.

The inquiry follows allegations made by a former woman government employee, who accused the legislator of harassing her for nearly one-and-a-half years, and had even approached the National Human Rights Commission seeking action.

The controversy erupted after the woman released a video alleging harassment, sparking widespread discussion across the State. Subsequently, the JSP formed a committee to probe the allegations made against the party legislator.

Responding to the charges, Sridhar presented himself before the panel at Raj Residency in Railway Koduru, submitting documents, and denying the allegations, which he termed politically motivated.

The committee, comprising Shivasankar, Ramadevi and Varun, also interacted with Jana Sena State secretary Tatamsetti Nagendra, and 45 party leaders from five mandals to assess the political impact and local sentiment. Party leaders said the complainant was invited through legal representatives to appear before the committee, but did not attend. Meanwhile, a counter-complaint was filed by Sridhar's mother, Pramila, leading to a police case against the woman.

On the other hand, acting on NHRC's instructions, Railway Koduru Urban Police registered Crime No. 22/2026 against Sridhar under Sections 318(2), 318(4), and 351(2) of BNS.

Sridhar told the media that he was ready to face "even 100 cases" and insisted he would fight legally. He described the matter as personal, and urged that it not be linked to his party, adding that he would meet the public after the probe ends.



**Source: <https://www.news9live.com/state/andhra-pradesh/jana-sena-mla-arava-sridhar-booked-for-sexually-exploiting-woman-2926449>**

Jana Sena MLA Arava Sridhar booked for 'sexually exploiting' a woman

Based on the directions of NHRC, Kadapa district SP Shelke Nachiket Vishwanath ordered the registration of an FIR against the MLA.

Pavitra Bhashyam Updated On: 04 Feb 2026 12:25:PM

Kadapa Police filed a case against Railway Koduru Jana Sena MLA Arava Sridhar for alleged sexual exploitation of a woman, Tv9 Telugu reported.

National Human Rights Commission (NHRC) intervened after allegations of sexual exploitation were made by a woman against the MLA.

Based on the directions of NHRC, Kadapa district SP Shelke Nachiket Vishwanath ordered the registration of an FIR against Arav. He was booked under Sections 318(2), 318(4), 351(2) of BNS and an investigation is underway.

Three-member committee questions Sridhar:

A three-member committee, comprising of party leaders T Ramadevi, T Sivashankar, TC Varun, questioned the MLA on Tuesday, from 12 noon to 7 pm. The members said they would submit a comprehensive report detailing the investigation's findings to party chief Pawan Kalyan.

Accusations of sexual exploitation:

The woman has alleged that the MLA exploited her for over a year under the guise of marriage and was forced to undergo abortion.

In a selfie video last week, she claimed that the abuse began immediately after he was elected as an MLA in 2024. She said that she was assaulted and that she had gone through five abortions in one year and was threatened, harassed repeatedly. She also alleged that he contacted her husband and pressured him to divorce her.

Arava Sridhar denies allegations:

MLA Arava Sridhar has strongly denied the allegations and claimed that it is false propaganda and that deepfake videos were being circulated to destroy his image.

Speaking to the media after answering the panel questions, the MLA said, "I have presented every evidence that I have before the committee. Whatever decision the committee takes will be binding. We will abide by what our leader Pawan Kalyan decides. Please don't link a personal matter to the party."



## Source: <https://newsmeter.in/crime/kadapa-police-book-jana-sena-mla-arava-sridhar-for-sexually-exploiting-woman-762509>

Kadapa: Police book Jana Sena MLA Arava Sridhar for 'sexually exploiting' woman

The case hogged the headlines after the National Human Rights Commission (NHRC) intervened following the allegations of sexual exploitation made by a woman

By Newsmeter Network

Published on : 4 Feb 2026 10:50 AM

Kadapa: Police book Jana Sena MLA Arava Sridhar for 'sexually exploiting' woman

Kadapa: Police have registered a case against Jana Sena MLA Arava Sridhar for allegedly sexually exploiting a woman.

The case hogged the headlines after the National Human Rights Commission (NHRC) intervened following the allegations of sexual exploitation made by a woman,

The case pertains to the Railway Koduru Assembly constituency in Tirupati district.

Case registered after NHRC intervention

Acting on the directions of the NHRC, Kadapa district Superintendent of Police Shelke Nachiket Vishwanath ordered the registration of an FIR against the MLA on Tuesday.

The police have booked Arava Sridhar under Sections 318(2), 318(4), 88, and 351(2) of the Bharatiya Nyaya Sahita (BNS) and initiated an investigation.

The woman had approached the NHRC after the police allegedly failed to register an FIR based on her initial complaint.

**Allegations of sexual exploitation**

According to the complaint, the woman alleged that the MLA sexually exploited her for more than a year on the pretext of marriage and forced her to undergo abortions.

In a selfie video released last week, the woman, stated to be a government employee, claimed that the alleged abuse began soon after Sridhar was elected as an MLA in 2024.

The woman further alleged that she was taken to an isolated location in a car, where she was assaulted. The woman claimed that she had undergone five abortions during the past year and was subjected to repeated threats and harassment.

She also alleged that the MLA contacted her husband and pressured him to divorce her.

**MLA denies charges**

The MLA, however, has strongly denied all allegations. He claimed that false propaganda and deepfake videos were being circulated to malign his image. Addressing the media, Sridhar said he was prepared to face the legal process.

"No matter how many cases are filed against me, I am ready to face them. Even if they file a hundred cases, I will confront them," he said, describing the issue as a personal matter and urging the media not to link it to the party.

**Jana Sena forms internal probe panel**

Meanwhile, the Jana Sena Party has constituted a three-member internal committee to examine the allegations against the MLA. The panel comprises party leaders T. Sivashankar, T. Ramadevi, and T.C. Varun.

The party, headed by Deputy Chief Minister Pawan Kalyan, directed Sridhar to appear before the committee within seven days and sought a detailed clarification. He has also been asked to stay away from party activities until the committee submits its report.

**Investigation underway**

The Jana Sena, a partner in the TDP-led NDA government in Andhra Pradesh, has said the committee will examine media reports and related material concerning the allegations against the Railway Koduru MLA.

Meanwhile, police officials said the investigation is underway, and further action will be taken based on the findings.



**Source: <https://odishatv.in/national/nhrc-kicks-off-february-2026-online-internship-80-university-students-selected-from-over-1100-applicants-11074367>**

NHRC kicks off February 2026 online internship; 80 university students selected from over 1,100 applicants

The National Human Rights Commission (NHRC), India, has launched its first Online Short Term Internship Programme (OSTI) for 2026, with 80 university students selected from a pool of 1,114 applicants across 19 States and Union Territories.

Vikash Sharma | 04 Feb 2026 09:21 IST

The National Human Rights Commission (NHRC), India, has launched its first Online Short Term Internship Programme (OSTI) for 2026, with 80 university students selected from a pool of 1,114 applicants across 19 States and Union Territories.

The two-week programme, which began on Tuesday, will run until February 13, 2026, and brings together students from diverse academic disciplines, reflecting growing interest among youth in human rights education and advocacy.

The internship was inaugurated by NHRC Chairperson Justice V. Ramasubramanian, in the presence of Secretary General Bharat Lal and senior officials of the Commission. Addressing the interns, Justice Ramasubramanian said the programme is designed to familiarise students with the promotion and protection of human rights, in line with NHRC's statutory mandate.

He encouraged participants to approach the internship not merely as an academic exercise but as an opportunity for personal growth, stressing that compassion and forgiveness have long been embedded in India's civilisational values. Drawing from ancient Indian texts, he underlined the importance of empathy in shaping responsible individuals and professionals.

Justice Ramasubramanian urged the interns to fully utilise the exposure offered during the programme and to cultivate sensitivity towards the suffering of others, noting that meaningful professional excellence must be rooted in human values.

Earlier, Secretary General Bharat Lal highlighted that the internship aims to sensitise young minds and prepare them to emerge as advocates and ambassadors of human rights. He advised interns to look beyond legal provisions and judicial decisions, and instead focus on understanding lived experiences, grievances and everyday realities where rights are often violated.

"At its core, human rights is about people and conduct in daily life," he said, adding that awareness and preventive action are as important as redressal mechanisms.

The interns were also briefed on the structure of the programme by Joint Secretary Saidingpuii Chhakchhuak, who outlined a curriculum that combines expert lectures with virtual exposure visits to institutions such as Tihar Jail, shelter homes and police stations. The programme also includes interactive activities and competitions aimed at strengthening participants' understanding and confidence.

Senior officials, including Lt Col Virender Singh, Director, NHRC, and members of the Training Division, were present during the inaugural session.

With a highly competitive selection process and a strong response from students nationwide, the NHRC internship

continues to serve as a key platform for introducing young learners to the practical dimensions of human rights in India.



## Source: <https://www.sakshipost.com/news/andhrapradesh/ysrcp-knocks-nhrc-doors-alleges-human-rights-violations-ap-477158>

YSRCP Knocks on NHRC Doors, Alleges Human Rights Violations in AP

Feb 04, 2026, 15:10 IST

A delegation of the YSR Congress Party on Wednesday (February 4) approached the National Human Rights Commission of India (NHRC), alleging a grave breakdown of law and order and widespread human rights violations in Andhra Pradesh under the TDP-led government.

The delegation met NHRC Chairperson Justice Subramanium and submitted a detailed complaint citing a series of violent incidents, including attacks on the residences of former ministers Ambati Rambabu and Jogi Ramesh, as well as the killing of Dalit activist Salaman. The leaders alleged that the attacks were coordinated and aimed at intimidating—and even physically eliminating—opposition leaders.

YSRCP representatives presented video footage and photographs, claiming these showed ruling Telugu Desam Party cadres carrying out organised assaults. They urged the Commission to take suo motu cognisance of what they described as “anarchic governance” in the state under Chief Minister N Chandrababu Naidu.

According to the delegation, the NHRC Chairperson responded positively and indicated that a report would be sought from the Director General of Police. The Commission, they said, also kept open the possibility of sending a fact-finding team to Andhra Pradesh to assess the situation on the ground.

The YSRCP delegation included MPs YV Subba Reddy, PV Mithun Reddy, Maddila Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Pilli Subhashchandra Bose, Ayodhya Ramireddy and Tanuja Rani. Also present were SC Cell president Sudhakar Babu, former ministers Merugu Nagarjuna and Adimulapu Suresh, MLC Bommi Israel, MLA Thatiparthi Chandrasekhar, MLC Mondithoka Arun Kumar, and former MLC Jupudi Prabhakar Rao.

Speaking after the meeting, Jupudi Prabhakar Rao said the delegation had sought a comprehensive inquiry into the attacks and expressed hope that an NHRC probe team would visit Andhra Pradesh at the earliest. Former minister Merugu Nagarjuna alleged a sharp rise in attacks on Dalits and claimed that petrol bomb attacks were even attempted on former ministers.

Former minister Adimulapu Suresh alleged that constitutional machinery in the state had weakened, accusing the police of acting as “silent spectators” during attacks on YSRCP leaders and supporters. MLC Bommi Israel and MLA Thatiparthi Chandrasekhar demanded the imposition of President’s Rule, asserting that citizen safety had collapsed and that the state was witnessing what they termed “goonda raj.”

Dalit activist Salaman’s brother also submitted a separate representation to the NHRC, appealing for peace and protection in their village and stating that no family should be forced to endure such a tragedy.

The YSRCP delegation urged the NHRC to intervene urgently to protect lives, restore law and order, and ensure accountability for what it alleged were systematic and continuing human rights violations in Andhra Pradesh.



**Source: <https://www.siasat.com/hyderabad-it-professional-files-complaint-over-16-hour-workdays-3336255/amp/>**

Hyderabad IT professional files complaint over 16-hour workdays

Complaint comes at a time when the debate on ideal working hours in India has intensified.

Hyderabad: An IT professional has approached the Telangana labour department alleging that a major multinational company forced him to work extended hours for years without paying overtime.

The complaint comes at a time when the debate on ideal working hours in India has intensified following calls by industry leaders for longer work weeks.

16 hours a day

According to a report published in TOI, the complainant, Sridhar Merugu, said he was made to work intermittently for more than 16 hours a day during his 14-year tenure with the firm.

He has demanded compensation for the additional hours he worked. He stated that it is unreasonable to expect employees to put in such long shifts without adequate pay. Sridhar also moved the National Human Rights Commission, claiming that the company ignored labour laws and refused to release overtime wages.

According to him, the situation became worse when he fell ill but was still asked to continue working. He further alleged that the company denied late-night and early-morning shift allowances and continued to push him due to staff shortages. Sridhar said he raised the issue after being forced to work continuously for over 16 hours a day for three to four months. When his grievances were not addressed, he was allegedly terminated in September 2025, which he believes was linked to his refusal to continue under what he described as unlawful working conditions.

The 45-year-old professional has urged the government department to direct the US-based company to clear his pending overtime dues along with statutory interest and penalties.

Growing concern in IT companies in Hyderabad

The report also mentioned other IT professionals from Hyderabad claiming that they are working beyond the standard 40-hour work week.

Many employees reportedly avoid claiming overtime despite it being their legal right. Santosh Kumar, an IT professional with nearly three decades of experience, said unpaid weekend and holiday work has become common, especially after the pandemic.

He added that employees often face indirect pressure and fear of termination if they fail to comply with extended work hours.

## **Source: <https://www.siasat.com/hate-crimes-against-the-marginalised-not-spontaneous-in-telangana-report-3336250/amp/>**

Hate crimes against the marginalised not spontaneous in Telangana: Report

News Desk February 4, 2026

Telangana has seen a recent spike in communal tensions and hate crimes, more so than ever, and these incidents are not spontaneous or isolated events, but linked to deeper and more complicated issues of land, identity, and political mobilisation, the Association for Protection of Civil Rights (APCR) reported.

Titled, "Belonging, Coexistence and Fractures: Documenting state atrocities and fractured coexistence in Telangana," the report's comprehensive, in-depth research questioned and explained the underlying issues triggering the hate crimes occurring in recent times.

Communal violence sustained through political strategies

According to the report, communal violence in Telangana is "increasingly produced and sustained through political strategies that benefit from division."

As with any hate crime, it is intensified when political actors get involved; however, this report also outlines that conflicts arise when, in the case of Muslims, the community improves their social or economic position by owning land or running a business. Interfaith relationships, along with claims of land grabbing and conspiracies of 'love jihad', are frequently used to trigger violence.

"Interfaith relationships, particularly involving women, allegations of land encroachment, and rumours around 'love jihad' have become flashpoints for violence," the report read.

According to various scholars, including K Balagopal, when land rights and state accountability remain an ongoing issue, anxieties are not expressed accurately in economic terms. Meaning, they often take a religious or ethnic identity, and that is when issues escalate with a communal angle.

"Balagopal argued that political and communal violence cannot be separated from underlying issues of land relations, caste hierarchy, and the denial of democratic rights. His work cautions against viewing social conflict purely through a communal or law-and-order lens, emphasising instead the structural conditions that allow such conflicts to be mobilised and redirected."

The report repeatedly stressed the need to view communal violence with the underlying historical problems that have plagued Telangana.

"Such an approach reveals how communalisation diverts attention from structural inequalities and provides breeding grounds for divisive and hate politics."

Disputed heightened around places of worship

The report further noted that most incidents occurred around places of worship, with disputes often triggered by religious groups.

Such was the case in Chengicherla in the Medchal-Malkajgiri district when communal tensions prevailed around a place of worship following an argument over the use of loud music during a religious event.

"Discussions with members from both communities highlighted that, despite the recent violence and anxiety, people continue to live in close proximity and interact in everyday life. However, an undercurrent of mistrust and unease remains visible," the report documented.

It highlighted that minor incidents can contribute to bigger incidents when combined with "religious symbolism and festival-related sensitivities."

"The involvement of political actors and right-wing organisations, driven by vote-bank considerations, appears to have sustained and deepened polarisation rather than allowing space for local dialogue and resolution."

Police involvement incites an atmosphere of fear

Several members of a madrasa committee said selective policing and harassment by officials occurred around the time of Eid. The report stated there was an “inconsistency in state action,” and an administrative presence is intimidating rather than reassuring.

“This has had a broader impact on the community’s sense of security and belonging.” It therefore connected the mistrust of minority communities with state institutions, which turns festive moments into a time of “heightened vulnerability.”

The Nizamabad police encounter of Riyaz, where police claimed his involvement in illegal activities as opposed to the family’s allegation that he suffered custodial violence, was much-disputed, with the family now having to live in fear, going so far as to install CCTV cameras at home for their safety.

“The contradiction between the police account and postmortem findings underscores the need for independent and transparent investigations. The family’s vulnerability—marked by economic precarity, fear, and bureaucratic obstacles—highlights how access to justice is often out of reach for marginalised communities.”

In the context with caste-based violence, Mahbubnagar has seen various incidents of social conflicts, highlighting caste hierarchies. In November 2025, the alleged honour killing of an 18-year-old woman, Bhavani—reportedly murdered by her father and others after she eloped with a Dalit youth from her village—sparked widespread outrage and drew attention to the risks of caste-driven reprisals linked to consensual relationships.

The killing, which followed strong family opposition to inter-caste marriage, was condemned by civil society groups and prompted police investigations, exposing ongoing hostility toward personal choice across caste lines. Mancherial’s social tensions are also seen in relation to Adivasi land rights and resource allocation compared to the direct communal violence. Reports have highlighted confrontations between Adivasi residents and forest officials over the demolition of huts and destruction of crops inside the Kawal Tiger Reserve, with tribal communities protesting what they say are actions that threaten their traditional land rights and livelihood security.

#### Recommendations

The report further issues recommendations for various organisations, including the police, National Human Rights Commission, Scheduled Caste and Scheduled Tribes (SC/ST) Commission, state government, and civil society.

It called on the SC/ST commission to take immediate notice of violence and hate crimes against the communities, particularly in sensitive areas. It urged time-bound investigations, monitoring of FIR registration, charge sheets, and compensation. It also asked the commission to improve its outreach in making the Dalit and Adivasi communities understand its role.

The report asked for civil society to form peace committees representing minority communities, including women and youth, and develop early response systems to identify and address communal tensions. Further, it urged the society to strengthen Adivasi counter-culture and resistance initiatives and called for collective action among Adivasi, Dalit, Muslims, farmers, workers and women’s movements.

The state government was recommended to reinstate and implement the Right to Fair Compensation and Transparency in Land Acquisition Act, 2013 and grant ownership rights over assigned land to marginalised families to prevent alienation.

The report additionally urged for police accountability through impartial investigation into communal incidents and caste-based violence. Among other recommendations, it asked the personnel to provide effective victim and witness protection, maintain transparency and take disciplinary action against police officers found complicit in such incidents.



**Source: <https://www.telugu360.com/ysrcp-moves-nhrc-alleging-attacks/>**

### YSRCP Moves NHRC Alleging Attacks

Published on February 4, 2026 by swathy

Andhra Pradesh has turned tense following allegations of attacks on senior opposition leaders. Former ministers Ambati Rambabu and Jogi Ramesh, both leaders of the YSR Congress Party, were reportedly targeted after they criticised Chief Minister N. Chandrababu Naidu over the SIT report related to alleged adulteration of ghee used in Tirumala laddoo preparation.

According to YSRCP leaders, workers and leaders belonging to the Telugu Desam Party attacked the residences of Ambati Rambabu and Jogi Ramesh. Police later registered cases in connection with the incidents and granted station bail to the accused. What began as a state level political flashpoint has now reached the national capital. A YSRCP delegation approached the National Human Rights Commission in New Delhi and submitted a formal complaint. The delegation met NHRC Chairperson Justice Subramaniam and alleged a complete breakdown of law and order in Andhra Pradesh. They claimed that human rights violations were becoming frequent under the present government.

The party delegation placed detailed representations before the commission. They highlighted the attacks on the homes of former ministers. They also referred to the killing of Dalit activist Salman and cited other incidents of violence. According to YSRCP leaders, all these incidents point to a pattern of intimidation against opposition voices.

YSRCP representatives alleged that there was a deliberate attempt to physically eliminate opposition leaders. They urged the NHRC to take strict action against what they described as an authoritarian style of governance. After the meeting, party leaders said the NHRC Chairperson responded positively to their concerns.

The commission is expected to seek a detailed report from the state Director General of Police. There is also a strong possibility that an NHRC fact finding team may visit Andhra Pradesh to assess the ground situation. YSRCP leader Jupudi Prabhakar stated that the party demanded a comprehensive and impartial investigation into all the attacks.



## Source: <https://thelogicalindian.com/20-years-in-prison-for-a-crime-he-never-committed-lalitpur-ups-vishnu-tiwari-story/>

20 Years in Prison for a Crime He Never Committed: Lalitpur, UP's Vishnu Tiwari Story

A young man lost two decades of his life in prison before the court finally declared him innocent and exposed a grave failure of justice.

Chhavi Chandani | February 4, 2026

The case of Vishnu Tiwari from Lalitpur, Uttar Pradesh, stands as one of India's most heartbreakingly examples of judicial delay and wrongful conviction. Arrested in September 2000 at the age of 23 on allegations of rape and offences under the SC/ST (Prevention of Atrocities) Act, Tiwari was sentenced to life imprisonment in 2003 despite glaring inconsistencies in the complaint and absence of medical evidence.

For nearly two decades, his appeal remained unheard due to procedural lapses, leaving him to languish in Agra Central Jail. In January 2021, the Allahabad High Court finally reviewed the case and declared him innocent, observing that the charges were likely motivated by a land dispute.

By the time he walked out of prison in March 2021, Tiwari had lost his father, two brothers, family property, social standing, and the most productive years of his life. The National Human Rights Commission (NHRC) subsequently took cognisance of the matter, demanding compensation and accountability from authorities responsible for this miscarriage of justice.

### A Life Crushed By a Flawed System

What began as a criminal complaint in a small village snowballed into a tragedy that consumed 20 years of an innocent man's life. Tiwari was accused in 2000 of committing rape, a charge that carries severe legal and social consequences in India.

Although the medical examination at the time did not substantiate the allegation and witness testimonies were riddled with contradictions, a local trial court convicted him in 2003. The judgment effectively sealed his fate, pushing him into a long and lonely battle for justice.

For years, his appeal remained stuck in the legal system as a "defective" file, unheard and ignored. Inside prison, Tiwari worked in the kitchen to earn small wages, holding on to the faint hope that one day the truth would prevail.

When he was finally released on March 3, 2021, he emerged frail and broken, carrying only ₹600 in savings. Speaking to reporters, he said with painful honesty, "My body is broken and so is my family." His words captured not only his personal suffering but also the emotional cost paid by thousands who fall victim to slow and indifferent justice delivery.

### Irreversible Loss Beyond the Courtroom

While Tiwari remained behind bars, his world outside collapsed completely. His father and two brothers passed away during his imprisonment, yet he was denied parole to perform even their last rites. The stigma of his conviction turned his family into social outcasts, and their agricultural land their only source of livelihood was eventually sold to fund legal expenses.

By the time the Allahabad High Court examined the case in 2021, there was little left for him to return to. The bench, which included Justice Dr. Kaushal Jayendra Thaker, delivered a scathing observation, noting that the prosecution's case was unreliable and that the evidence never justified a conviction in the first place.

The court also remarked that the dispute appeared to stem from a property disagreement rather than any genuine criminal act. The NHRC later intervened, calling for adequate compensation and questioning how an appeal could remain pending for 16 long years without being listed for hearing.

Legal observers pointed out that Tiwari's case is not an isolated one, but part of a larger pattern where underprivileged citizens suffer the most due to delays, poor legal representation, and systemic apathy.

#### The Logical Indian's Perspective

The tragedy of Vishnu Tiwari is not merely the story of one man it is an indictment of the deep cracks within India's criminal justice system. A democracy cannot claim to protect its citizens when an innocent person can be stripped of two decades of life with almost no accountability.

Laws meant to safeguard vulnerable communities, such as the SC/ST (Prevention of Atrocities) Act, are essential and must remain strong; yet their misuse, intentional or otherwise, can be equally destructive. This case underlines the urgent need for balanced reforms: faster trials, better investigation standards, periodic review of pending appeals, and meaningful compensation for victims of wrongful incarceration.



**Source: <https://www.timesnownews.com/india/ysrcp-moves-nhrc-over-anarchic-rule-in-andhra-pradesh-seeks-probe-into-attacks-and-killings-article-153560403>**

YSRCP Moves NHRC Over 'Anarchic Rule' in Andhra Pradesh, Seeks Probe into Killings, Attacks

Written by: Shivam Sharma

Updated Feb 4, 2026, 20:01 IST

Leaders from the YSR Congress Party have reported serious law and order issues and human rights violations in Andhra Pradesh to the National Human Rights Commission (NHRC).

A delegation of YSR Congress Party leaders approached the National Human Rights Commission of India (NHRC), stating that there was a serious breakdown of law and order and widespread human rights violations in Andhra Pradesh. The leaders met NHRC Chairperson Justice Subramanium and submitted a formal complaint detailing attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, as well as the killing of Dalit activist Salaman.

Leaders presented videos and photographs of coordinated attacks by TDP cadres and claimed that attempts were made to physically eliminate opposition leaders. They urged the NHRC Commission to take cognisance of "anarchic governance" in the state under CM Chandrababu Naidu.

YSRCP representatives said the NHRC Chairperson responded positively and indicated that a report would be sought from the DGP, with the possibility of a fact-finding team visiting the state. Members of the delegation included MPs YV Subba Reddy, Mithun Reddy, Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy, and Tanuja Rani, along with SC Cell president Sudhakar Babu, former ministers Merugu Nagarjuna and Adimulapu Suresh, MLC Bommi Israel, MLA Thatiparthi Chandrasekhar, MLC Mondithoka Arun Kumar, and former MLC Jupudi Prabhakar Rao and former MLA Kasu Mahesh Reddy.

Speaking after the meeting, Jupudi said they requested a thorough inquiry into the attacks and expressed hope that an NHRC probe team would visit Andhra Pradesh soon. Merugu Nagarjuna stated that attacks on Dalits have increased and that even petrol bomb attacks were attempted on former ministers. Adimulapu Suresh claimed constitutional machinery had weakened in the state and that police were acting as silent spectators during attacks on YSRCP supporters. MLC Israel and MLA Chandrasekhar demanded President's Rule, reiterating a collapse of citizen safety and "goonda raj." Dalit activist Salaman's brother also submitted a representation, appealing for peace and protection in their village and stating that no family should face such a tragedy.

The YSRCP delegation urged urgent intervention to protect lives, restore law and order, and ensure accountability for alleged human rights violations.



**Source: <https://timesofindia.indiatimes.com/city/bengaluru/12-including-6-women-get-5-yr-jail-in-2023-belagavi-stripping-case/articleshow/127918026.cms>**

12, including 6 women, get 5-year jail in 2023 Belagavi stripping case

TNN | Feb 5, 2026, 06.29 AM IST

BENGALURU/BELAGAVI: In a verdict that brought closure to one of Karnataka's most shocking crimes in recent years, a Belagavi court Wednesday sentenced 12 convicts, including 6 women, to rigorous imprisonment for five years in the Hosavantamuri stripping and assault case that triggered statewide outrage in Dec 2023.

A day after holding all the accused guilty under relevant provisions of the Indian Penal Code (IPC), the additional 10th district and sessions court, presided over by Judge HS Manjunath, pronounced the sentence and imposed fines on all the convicts.

The crime occurred on Dec 11, 2023, at Hosavantamuri village in Belagavi taluk, about 10 km from Belagavi city. The victim, who also lodged the complaint and belongs to a Scheduled Tribe community, was allegedly dragged out of her house, stripped and paraded through the village, tied to an electric pole and assaulted in full public view after her son eloped with a girl who was engaged to another man. Angered by the incident, the girl's family barged into her home, damaged property, hurled stones, and forcibly dragged her outside, where she was subjected to severe humiliation and assault.

Police alerted to the incident, rushed to the spot and rescued her.

Those sentenced are Basappa Naik, 45, Raju Naik, 52, Kempanna Naik, 52, Parvati Naik, 37, Yallavva Naik, 67, Lakkappa Naik, 26, Gangavva Naik, 62, Sangeeta Hegganayak, 35, Santosh Naik, 21, Shobha Naik, 49, Lakkavva Naik, 42, and Shivappa Vannur, 53, all residents of the village.

The incident sparked outrage, prompting Karnataka high court to take suo motu cognizance and direct trial in a fast track court. The state govt subsequently handed over the investigation to the CID.

During the probe, the CID arrested 13 accused, of whom 12 were convicted, the remaining one was found to be a minor. The CID completed the investigation and filed the chargesheet on April 22, 2024, within 133 days, citing 92 witnesses and producing 37 material exhibits.

Following the incident, the state govt announced ₹5.5 lakh compensation and 2 acres of land for the victim's family. Fact-finding teams from the National Human Rights Commission (NHRC), National Commission for Women (NCW) and the National Commission for Scheduled Tribes (NCST) visited the village, while the BJP constituted a 5-member committee of MPs to probe the matter.

In April 2024, the Dharwad bench of the Karnataka high court granted conditional bail to the accused. The bail order triggered controversy after videos showing a celebratory welcome for prime accused Basappa Naik outside Hindalga Central Jail went viral.

Stating that the conviction had sent out a strong message, director-general & inspector-general of police MA Saleem said, "Such inhuman incidents are not tolerated in a civilised society, and this is indeed a strong message."

The investigation was led by SP Pruthvik Shankar, assisted by DSP Anjumala and inspector Narayani, under the supervision of senior CID officials. Special public prosecutor LS Sulled represented the state.

**Fast Track Trial**

Woman dragged out of her home, stripped and paraded in Hosavantamuri village

Son's elopement with an already engaged girl triggered the assault

Police rescued the victim after an alert from villagers

Karnataka HC took suo motu cognizance and directed trial in a fast-track court  
Of the 13 accused one was a minor



**Source: <https://english.tupaki.com/amp/latest-news/jana-sena-mla-arava-sreedhar-fir-sexual-harassment-clarifies-party-committee-1471349>**

JSP Scandal MLA Appears Before Committee, Case Filed!

Now the latest news is that Sreedhar has appeared in front of the Janasena committee that has been formed to investigate this incident, and he clarified on the series of events that had happened.;

By - Tupaki Desk | Update: 2026-02-04 03:53 GMT

Jana Sena Railway Koduru MLA Arava Sreedhar had been in the bad news for the last few days after a horrifying scandal involving him, and a common woman went viral on social media.

Now the latest news is that Sreedhar has appeared in front of the Janasena committee that has been formed to investigate this incident, and he clarified on the series of events that had happened. A case has been registered against Railway Koduru MLA Arava Sreedhar in connection with an alleged scandal, drawing significant public attention.

Acting on the directions of the National Human Rights Commission, the Kadapa Superintendent of Police filed the FIR under BNS sections 318(2), 318(4), 88, and 351(2) in case number 22/2026. The development has triggered political debate as well as strong reactions from the public. Responding to the controversy, Arava Sreedhar stated that the matter is purely personal and should not be linked to the Jana Sena Party. He urged critics and observers not to drag the party into what he described as his private life.

However, the issue has raised a larger question about the line between personal conduct and public responsibility. Critics argue that while private lives are indeed personal, the situation changes once actions enter the public domain, especially when they involve an elected representative. Echoing this sentiment is the famous thought often attributed to poet Sri Sri that private lives remain one's own, but once they become public, society has the right to question them.

The controversy now puts the spotlight on political accountability. Many are asking whether a leader can dismiss such allegations as personal while holding public office. If the party and its leadership fail to address the matter, it may influence public trust and voter confidence in future elections.



## **Source: <https://english.tupaki.com/entertainment/netflix-caste-discrimination-complaint-india-1471517>**

Netflix OTT Show Facing Casteist Complaints? What's Happening?

The Ministry has been asked to investigate whether the series violates human rights or promotes discrimination through its portrayal of characters and themes.

By Tupaki Desk | 4 Feb 2026 10:52 PM IST

Netflix is one of the top OTT platforms in the country and they are known for coming up with abrasive content that generally leads to a lot of discussion. In this context, the leading platform of facing complaints about casteism and here's a look into the same.

The National Human Rights Commission has taken notice of a complaint filed against a Netflix web series titled Rishwatkhori Pandat. The complaint claims that the series shows a particular caste community in a negative and offensive way. It alleges that the content promotes caste based stereotypes and hurts the dignity and social image of that community.

After reviewing the complaint, the NHRC said the issue is serious and needs proper examination. The Commission has directed the Ministry of Information and Broadcasting to look into the matter in detail.

The Ministry has been asked to investigate whether the series violates human rights or promotes discrimination through its portrayal of characters and themes.

The NHRC has also asked the Ministry to submit an Action Taken Report within two weeks. This direction has been given under the Protection of Human Rights Act, 1993. The report should clearly mention what steps were taken after receiving the complaint and what findings came out of the investigation.

The Commission stressed that freedom of expression should not come at the cost of insulting or stereotyping any community. It reminded content creators and streaming platforms that they have a responsibility to ensure their content does not harm social harmony or promote discrimination in society.



## Source: <https://english.varthabharati.in/india/harsh-mander-multiple-cases-used-to-intimidate-rights-defenders-silence-dissent>

Harsh Mander: Multiple Cases Used to Intimidate Rights Defenders, Silence Dissent

Vartha Bharati | 04-02-2026 | 16:50:00 IST

New Delhi: Rights activist Harsh Mander has described Assam Chief Minister Himanta Biswa Sarma's reported threat to file "at least 100 cases" against him as an attempt to intimidate human rights defenders and suppress dissent, following Mander's police complaint accusing the Chief Minister of hate speech against Bengali-origin Muslims in Assam.

Mander said threats and intimidation would not deter him from pursuing the issue, adding that the Chief Minister's response itself highlighted the gravity of the complaint. Speaking to Maktoob Media, he said that when a sitting Chief Minister reacts to a legal complaint by threatening mass litigation, it reflects an effort to browbeat and intimidate rather than offer a reasoned legal defence.

Earlier this week, Mander approached the Delhi Police's Hauz Khas police station seeking registration of an FIR against Sarma under provisions of the Bharatiya Nyaya Sanhita related to promoting enmity, making assertions prejudicial to national integration, issuing statements conducive to public mischief, and outraging religious feelings. The Delhi Police have said the complaint is under examination and that no FIR has been registered so far. The complaint cites a series of public statements by the Assam Chief Minister in which he allegedly urged people to "trouble Miyas", a derogatory term used for Bengali-origin Muslims in the state, and claimed that four to five lakh "Miya" voters would be removed from electoral rolls during the ongoing Special Intensive Revision process. Mander said such remarks were neither casual nor abstract, but targeted a specific religious and linguistic community, dehumanised them, and openly called for their suffering and political exclusion. He warned that when language of hatred is combined with state power and allowed administrative impunity, it becomes dangerous.

He further said statements made by constitutional authorities have direct consequences on the ground, legitimising harassment, emboldening violence and creating fear among already marginalised communities. According to him, the rhetoric risked normalising collective punishment of Muslims in Assam, citing instances where people have allegedly begun echoing the Chief Minister's words, including videos showing refusal to pay rickshaw pullers fair wages.

Questioning the Chief Minister's remarks, Mander asked whether it was the role of a Chief Minister to "make people suffer", as allegedly stated by Sarma. On claims that large numbers of "Miya" voters would be removed from electoral rolls, he said such assertions amounted to an attack on the constitutional right to vote and struck at the core of democracy. He cautioned that electoral verification exercises must not be turned into communal exercises.

Mander also expressed concern over the lack of institutional response, stating that neither authorities nor the Election Commission appeared to be reacting to what he described as open threats. He termed the situation deeply troubling from a constitutional perspective.

Mander told Maktoob Media, even if individuals were suspected to be foreign nationals, due legal process and inter-governmental coordination were mandatory, warning that any other approach amounted to extrajudicial action against civilians.

He also cautioned that the Special Intensive Revision process could be misused, saying there was a real danger of administrative procedures being selectively deployed to disenfranchise Bengali Muslims, drawing attention to Assam's recent history of exclusionary exercises.

Responding to Sarma's allegation that he had undermined the National Register of Citizens (NRC), Mander rejected the charge, stating that he had no role in implementing the NRC and was only involved in raising concerns about due process, humanitarian safeguards and the rights of vulnerable people. He said criticism of the NRC arose from its impact on ordinary residents, pointing out that around 19 lakh people were excluded, many of them poor and long-settled residents.

Mander said his involvement during the NRC process was in assisting those most affected, particularly the poor and those intimidated by the state. He added that he was appointed by the National Human Rights Commission to facilitate legal aid, assist affected people and work inside a detention centre, which he described as a "jail within a jail".

He said the conditions he witnessed there were shocking and that families were being separated. After submitting a report to the NHRC and receiving no response, he resigned and continued his work independently under Karwan-e-Mohabbat to document and highlight the situation.

On what he expects from the Delhi Police, Mander said the matter involved constitutional accountability and that the law should take its course through impartial investigation. He added that if the police failed to act, the issue warranted judicial scrutiny, including possible *suo motu cognisance* by the courts, and said he was prepared to pursue legal remedies up to the Supreme Court.

Addressing Muslim communities in Assam, Mander said they were not alone and that the Constitution remained on their side, adding that while regimes of hate may not endure, resistance to injustice does.



**Source: <https://www.ysrcongress.com/top-stories/ysrcp-moves-nhrc-over-100365>**

YSRCP moves NHRC over 'anarchic rule' in Andhra Pradesh, seeks probe into attacks and killings

04 Feb 2026 3:03 PM

New Delhi, Feb 4: A delegation of YSR Congress Party leaders approached the National Human Rights Commission of India (NHRC), stating that there was a serious breakdown of law and order and widespread human rights violations in Andhra Pradesh. The leaders met NHRC Chairperson Justice Subramaniam and submitted a formal complaint detailing attacks on the houses of former ministers Ambati Rambabu and Jogi Ramesh, as well as the killing of Dalit activist Salaman.

Leaders presented videos and photographs of coordinated attacks by TDP cadres and claimed that attempts were made to physically eliminate opposition leaders. They urged the NHRC Commission to take cognisance of "anarchic governance" in the state under CM Chandrababu Naidu.

YSRCP representatives said the NHRC Chairperson responded positively and indicated that a report would be sought from the DGP, with the possibility of a fact-finding team visiting the state. Members of the delegation included MPs YV Subba Reddy, Mithun Reddy, Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Ramireddy, and Tanuja Rani, along with SC Cell president Sudhakar Babu, former ministers Merugu Nagarjuna and Adimulapu Suresh, MLC Bommi Israel, MLA Thatiparthi Chandrasekhar, MLC Mondithoka Arun Kumar, and former MLC Jupudi Prabhakar Rao.

Speaking after the meeting, Jupudi said they requested a thorough inquiry into the attacks and expressed hope that an NHRC probe team would visit Andhra Pradesh soon. Merugu Nagarjuna stated that attacks on Dalits have increased and that even petrol bomb attacks were attempted on former ministers. Adimulapu Suresh claimed constitutional machinery had weakened in the state and that police were acting as silent spectators during attacks on YSRCP supporters. MLC Israel and MLA Chandrasekhar demanded President's Rule, reiterating a collapse of citizen safety and "goonda raj." Dalit activist Salaman's brother also submitted a representation, appealing for peace and protection in their village and stating that no family should face such a tragedy.

The YSRCP delegation urged urgent intervention to protect lives, restore law and order, and ensure accountability for alleged human rights violations.



**Source: <https://www.bhaskarhindi.com/other/gym-aur-fitness-center-mein-yuvatiyon-ke-shoshan-aur-dharmantaran-ke-aaropon-par-nhrc-ka-notice-1248308>**

जिम और फिटनेस सेंटर में युवतियों के शोषण और धर्मांतरण के आरोपों पर एनएचआरसी का नोटिस

By Desk Author 4 फरवरी 2026

नई दिल्ली, 4 फरवरी (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के मिर्जापुर जिले में जिम और फिटनेस सेंटर की आड़ में युवतियों के शोषण और कथित जबरन धर्मांतरण के गंभीर आरोपों पर संज्ञान लिया है। आयोग ने इसे प्रथम दृष्ट्या मानवाधिकारों का उल्लंघन मानते हुए संबंधित अधिकारियों से रिपोर्ट तलब की है।

शिकायत में आरोप लगाया गया है कि मिर्जापुर में एक संगठित गिरोह सक्रिय था, जो जिम और फिटनेस सेंटर के माध्यम से युवतियों को निशाना बनाता था। मीडिया रिपोर्ट्स के अनुसार, इस मामले में 50 से अधिक महिलाओं को कथित रूप से फँसाया गया और एक पुलिसकर्मी की संलिप्तता भी सामने आई है। इससे सरकारी अधिकारों के दुरुपयोग और कानून-व्यवस्था पर गंभीर सवाल खड़े हो गए हैं।

आयोग के अनुसार, पुलिस अधिकारी की कथित भूमिका से न सिर्फ महिलाओं की सुरक्षा, बल्कि धार्मिक स्वतंत्रता और आम जनता के विश्वास को भी ठेस पहुंची है। शिकायतकर्ता ने मामले में स्वतंत्र और निष्पक्ष जांच, पीड़ितों की सुरक्षा और पुनर्वास, दोषी पुलिसकर्मियों के खिलाफ सख्त कार्रवाई तथा जिम और फिटनेस सेंटरों के लिए सख्त नियम बनाने की मांग की है।

राष्ट्रीय मानवाधिकार आयोग की पीठ के अध्यक्ष सदस्य प्रियंक कानूनगो ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों से अपने-अपने क्षेत्रों में जिम और फिटनेस सेंटरों के लिए लागू नियमों, पंजीकरण प्रक्रिया और मानकों पर रिपोर्ट मांगी है।

इसके अलावा, युवा कार्य एवं खेल मंत्रालय और खेल प्राधिकरण भारत से भी जिम और फिटनेस सेंटरों से संबंधित मौजूदा दिशा-निर्देशों और लाइसेंस व्यवस्था पर जानकारी देने को कहा गया है।

आयोग ने मिर्जापुर के जिलाधिकारी और पुलिस अधीक्षक को भी निर्देश दिया है कि वे मामले की जांच कर दो सप्ताह के भीतर विस्तृत रिपोर्ट सौंपें। सभी संबंधित अधिकारियों को आयोग को कार्रवाई रिपोर्ट भेजने के निर्देश दिए गए हैं।

एनएचआरसी ने स्पष्ट किया है कि रिपोर्ट मिलने के बाद मामले में आगे की कार्रवाई पर फैसला लिया जाएगा।



## Source: <https://lokshakti.in/india/nhrc-issues-notice-over-gym-exploitation-and-conversion-claims/>

जिम सेंटर्स में युवतियों का शोषण: एनएचआरसी ने जारी किया नोटिस

By Lok Shakti February 4, 2026 1 Min Read

उत्तर प्रदेश के मिर्जापुर में जिम और फिटनेस सेंटर्स के बहाने युवतियों के यौन शोषण और जबरन धर्मातरण के गंभीर आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कड़ा रुख अपनाया है। मीडिया रिपोर्ट्स के आधार पर आयोग ने स्वतः संज्ञान लेते हुए संबंधित अधिकारियों से विस्तृत रिपोर्ट मांगी है, इसे मानवाधिकारों का स्पष्ट उल्लंघन करार दिया है।

जानकारी के मुताबिक, एक संगठित गिरोह इन सेंटर्स के जरिए 50 से ज्यादा महिलाओं को फंसाने का काम कर रहा था। इसमें एक पुलिसकर्मी की संलिप्तता भी उजागर हुई है, जिससे कानून व्यवस्था और महिलाओं की सुरक्षा पर सवाल उठे हैं। शिकायतकर्ता ने निष्पक्ष जांच, पीड़ितों की सुरक्षा, दोषी अफसरों पर कार्रवाई और जिमों के लिए कड़े नियमों की मांग की है।

एनएचआरसी के सदस्य प्रियंक कानूनगो ने मानवाधिकार संरक्षण अधिनियम की धारा 12 के तहत कार्रवाई शुरू की। सभी राज्यों के मुख्य सचिवों से जिम पंजीकरण और मानकों पर रिपोर्ट तलब की गई है। युवा कार्य एवं खेल मंत्रालय और खेल प्राधिकरण से भी दिशानिर्देश मांगे गए।

मिर्जापुर के डीएम और एसपी को दो सप्ताह में जांच रिपोर्ट देने के आदेश हैं। आयोग ने स्पष्ट किया कि रिपोर्ट मिलने पर आगे की कार्रवाई तय होगी, ताकि ऐसी घटनाओं पर पूर्ण रोक लगे।



**Source: <https://smartkhabari.com/threads/5255/>**

मिर्जापुर: जिम की आड़ में युवतियों के शोषण-धर्मातरण पर NHRC का बड़ा एकशन, पुलिस की भूमिका पर सवाल

Thread starter IANS

Start date कल 8:10 PM बजे

नई दिल्ली, 4 फरवरी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के मिर्जापुर जिले में जिम और फिटनेस सेंटर की आड़ में युवतियों के शोषण और कथित जबरन धर्मातरण के गंभीर आरोपों पर संज्ञान लिया है। आयोग ने इसे प्रथम दृष्ट्या मानवाधिकारों का उल्लंघन मानते हुए संबंधित अधिकारियों से रिपोर्ट तलब की है।

शिकायत में आरोप लगाया गया है कि मिर्जापुर में एक संगठित गिरोह सक्रिय था, जो जिम और फिटनेस सेंटर के माध्यम से युवतियों को निशाना बनाता था। मीडिया रिपोर्ट्स के अनुसार, इस मामले में 50 से अधिक महिलाओं को कथित रूप से फंसाया गया और एक पुलिसकर्मी की संलिप्तता भी सामने आई है। इससे सरकारी अधिकारों के दुरुपयोग और कानून-व्यवस्था पर गंभीर सवाल खड़े हो गए हैं।

आयोग के अनुसार, पुलिस अधिकारी की कथित भूमिका से न सिर्फ महिलाओं की सुरक्षा, बल्कि धार्मिक स्वतंत्रता और आम जनता के विश्वास को भी ठेस पहुंची है। शिकायतकर्ता ने मामले में स्वतंत्र और निष्पक्ष जांच, पीड़ितों की सुरक्षा और पुनर्वास, दोषी पुलिसकर्मियों के खिलाफ सख्त कार्रवाई तथा जिम और फिटनेस सेंटरों के लिए सख्त नियम बनाने की मांग की है।

राष्ट्रीय मानवाधिकार आयोग की पीठ के अध्यक्ष सदस्य प्रियंक कानूनगो ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों से अपने-अपने क्षेत्रों में जिम और फिटनेस सेंटरों के लिए लागू नियमों, पंजीकरण प्रक्रिया और मानकों पर रिपोर्ट मांगी है।

इसके अलावा, युवा कार्य एवं खेल मंत्रालय और खेल प्राधिकरण भारत से भी जिम और फिटनेस सेंटरों से संबंधित मौजूदा दिशा-निर्देशों और लाइसेंस व्यवस्था पर जानकारी देने को कहा गया है।

आयोग ने मिर्जापुर के जिलाधिकारी और पुलिस अधीक्षक को भी निर्देश दिया है कि वे मामले की जांच कर दो सप्ताह के भीतर विस्तृत रिपोर्ट सौंपें। सभी संबंधित अधिकारियों को आयोग को कार्रवाई रिपोर्ट भेजने के निर्देश दिए गए हैं।

एनएचआरसी ने स्पष्ट किया है कि रिपोर्ट मिलने के बाद मामले में आगे की कार्रवाई पर फैसला लिया जाएगा।